

Banks are under instructions to dispose of loan applications upto a credit limit of Rs. 25,000/- within a fortnight and those for over Rs. 25,000/- within 8 to 9 weeks. The banks have been advised to dispose of the applications within the prescribed time limits.

#### **State Government Lotteries**

2050. SHRI SHRAVAN KUMAR PATEL : Will the Minister of FINANCE be pleased to state :

(a) whether the Government are aware of millions of families being ruined through different systems of lotteries run by State Governments and other Government Agencies;

(b) whether the Union Government propose to bring any legislation to regulate state lotteries;

(c) if not, the reasons therefor;

(d) whether the Government's attention has been drawn to the so called instant lotteries which have lately replaced the single-digit lotteries in different states;

(e) if so, whether the Government have assessed the impact of this new system of lotteries on the social and economic life of the society; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE ( SHRI M.V. CHANDRASHEKHARA MURTHY ):

(a) Lotteries have been started by some of the State Governments to augment resources for development projects. In the absence of a study on the subject, no definite conclusion can be drawn about the harmful affects of lotteries on the economic condition of people.

(b) & (c) : The State Government are fully competent to decide the conduct or otherwise of lotteries under entry 34 of the State List without any permission/direction from the Government of India.

(d) : The State Governments are competent not only to run their own lotteries but also to authorise private agencies to run lotteries in their respective States.

(e) and (f) : No such assessment has been made.

#### **Import of Urea**

2051. SHRI BOLLA BULLI RAMAIAH :  
SHRI D. VENKATESWARA RAO :  
SHRI SARAT PATTANAYAK :

Will the Minister of COMMERCE be pleased to state:

(a) whether the Union Government propose to decanalise the import of urea;

(b) if so, the details thereof and the reasons therefor;

(c) whether his Ministry have discussed this issue with all concerned authorities;

(d) if so, the details thereof; and

(e) the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE ( SHRI P. CHIDAMBARAM ) : (a) to (e). An Inter-Ministerial Group has been constituted by this Ministry to consider the feasibility and modalities of decanalisation of import of urea. Its recommendations are yet to be received by the Government.

#### **Under Invoicing in Import of Plastic Raw Materials**

2052. SHRI MOHAN RAWALE: Will the Minister of FINANCE be pleased to state:

(a) whether some cases of under invoicing in import of various plastic raw materials have come to the notice of the Government;

(b) if so, the details thereof; and

(c) the action taken against the impoters for their such fraudulent activities?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE ( SHRI M.V. CHANDRASHEKHARA MURTHY )

(a) : Yes, Sir.

(b) and (c). Details are being collected from all the field formations.

#### **Defrauding of Bank of India in Bombay**

2053. SHRI DATTATRAYA BANDARU : Will the Minister of FINANCE be pleased to state:

(a) whether the attention of the Government has been drawn to the recent duping of Bank of India by the officials in foreign exchange department of the bank in Bombay;

(b) if so, the details thereof;

(c) the action taken or proposed to be taken against the persons found guilty; and